

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 6/TT/2020

- Subject** : Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for Asset-1: 1 No. 220 kV line bay for 220 kV Rewa Pooling Station-Ramnagar Ckt-2 line and 1 No. 220 kV line bay for 220 kV Rewa Pooling Station-Barsaita Desh ckt 2 line at Rewa Pooling Station, Asset-2: 1 No. 220 kV line bay for 220 kV Rewa Pooling Station-Ramnagar Ckt-1 line at Rewa Pooling station, Asset-3 : 2 Nos. 220 kV line bays for 220 kV Rewa Pooling Station-Badwar Ckt-1 and Ckt-2 line at Rewa Pooling Station and Asset-4: 1 no. 500 MVA, 400/220 kV ICT 3 along with associated 400 kV and 220 kV transformer bays at Rewa Pooling Station under Transmission System for Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region.
- Date of Hearing** : 16.6.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd (MPPMCL) and 12 Ors.
- Parties Present.** : Shri Umapati, Advocate, RUMSL
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri B. Dash, PGCIL
Shri V. Srinivas, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed by Power Grid Corporation of India (PGCIL) for determination of transmission tariff from COD to 31.3.2019 of four assets under transmission system for Ultra Mega Solar Park (750 MW) (UMSP) in Rewa District, Madhya Pradesh in Western Region.



3. The representative of the Petitioner submitted that the instant assets were scheduled to be put into commercial operation on 15.3.2017 matching with the execution schedule of UMSP. However, Assets-1, 2 3 and 4 were put into commercial operation on 25.7.2018, 16.10.2018, 22.11.2018 and 8.2.2019 respectively with a time over-run of about 16 to 22 months. He submitted that the time over-run is mainly due to the time taken for matching the instant assets with the generating units of Rewa Ultra Mega Solar Limited (RUMSL) as per direction of Ministry of Power vide letter dated 8.1.2015 and as per regulatory approval of the Commission vide order dated 24.11.2015 in Petition No. 228/MP/2015. Accordingly, as per the regulatory approval and implementation schedule, the Petitioner has matched execution of assets with the commissioning schedule of RUMSL. He submitted that the justification and reasons for the time over-run have been filed with the petition and requested the Commission to condone the time over-run and allow the tariff of the instant assets.

4. The Commission directed the Petitioner to submit whether there is any increase in the IDC claimed because of the time over-run and to submit the IDC specified in the Investment Approval of the project, the actual IDC claimed and the spread over of the IDC. The Commission further directed the petitioner to file details of variation in expenditure, IDC, etc. on account of matching the execution of the instant assets with the commissioning schedule of RUMSL, by 6.7.2020 with an advance copy of the same to the Respondents.

5. The Commission directed the respondents to file their reply by 13.7.2020 and the petitioner to file the rejoinder, if any, by 20.7.2020.

6. The Commission also directed the parties to comply with the above directions within the specified timeline and further observed that no extension of time shall be granted.

7. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

